

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 122 of 2016 &
IA No. 278 of 2016

Dated: 19th May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Maharashtra State Load Despatch Centre (MSLDC) Appellant (s)
Versus
Central Electricity Regulatory Commission Respondent (s)

Counsel for the Appellant(s) : Mr. M.Y. Deshmukh
Mr. Shrikant Deshmukh

Counsel for the Respondent(s) : Mr. K.S. Dhingra

ORDER

Admit. Issue notice. Mr. K.S. Dhingra takes notice on behalf of the respondent and seeks four weeks time to file reply. He may file the same on or before 17.06.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 04.07.2016 after serving copy on the other side.

List the matter on **03.08.2016.**

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson